

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 119
(IB)-190(PB)/2017**

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 30.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-

Ms. Udita Singh, Mr. Raunak Singh, Ms. Pallavi
Srivastava, Advs.

For the applicant:-

Mr. Arijit Mazumdar, Mr. Devesh Ajmani, Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 08.08.2019.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

30.07.2019
Aarti Makker